

notification in the Official Gazette, appoint in this behalf, there shall be constituted the following All-India Services and different dates may be appointed for different Services, namely:—

1. The Indian Service of Engineers (Irrigation, Power Buildings and Roads);
2. The Indian Forest Service;
3. The Indian Medical and Health Service."

(b) The Indian Forest Service was constituted with effect from the 1st July, 1966. The Indian Medical and Health Service was constituted with effect from the 1st February, 1969, but its cadres have not so far been constituted. The Indian Service of Engineers has not yet been constituted.

(c) Yes, Sir.

(d) It was decided to constitute the Indian Service of Engineers in January, 1977 by issue of a gazette notification. However, on reconsideration, it was decided to consult the concerned Central Ministries/Departments before further action was taken.

(e) In March 1978, the previous Government had decided that the question of constituting the cadres of the Indian Service of Engineers and the Indian Medical and Health Service should not be pursued. The State Governments were informed accordingly. The matter, however, is under the active consideration of the Government

केन्द्रीय जांच ब्यूरो में यूनियन को मान्यता

6199. श्री निहाल सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय जांच ब्यूरो में यूनियन गठित की गई है ; और

(ख) यदि हां , तो क्या सरकार ने इसको मान्यता दे दी है ?

गृह मंत्रालय तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री पी० बेंकटसुब्बय्या) :

(क) और (ख) : केन्द्रीय अन्वेषण ब्यूरो में 3 एसोसियेशन हैं अर्थात् लिपिक वर्गीय कर्मचारियों के लिए भाल इण्डिया सी० बी० आई० इम्पलाइज वेलफेयर एसोसियेशन जिसने मान्यता के लिए अनुरोध किया है ; विधि अधिकारियों के लिए सी० बी० आई० ला आफिसर्स एसोसियेशन जिसने अभी तक मान्यता के लिए अनुरोध नहीं किया है तथा भगुली छाप ब्यूरो कलकत्ता के अराजपत्रित कर्मचारियों के लिए सेंट्रल फिनार प्रिंट ब्यूरो एन० जी० ओ० के (एग्जीक्यूटिव) एसोसिएशन जिसने मान्यता के लिए अनुरोध किया है ।

जिन एसोसिएशनों ने मान्यता के लिए अनुरोध किया है उनके अनुरोधों को सरकार द्वारा जांच की जा रही है ।

Setting up Ombudsman Type of Institution in India

6200. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of HOME AFFAIRS be pleased to state whether there is any proposal with Government to set up Ombudsman type of institution in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): The Government have not yet taken a view on the question of setting up an Ombudsman type of institution.

Setting up of Administrative Tribunals

6201. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal with Government to set up administrative tribunals under Article 323A of the Constitution; and

(b) if so, when the necessary legislation is proposed to be brought?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). The

question of setting up the Administrative Tribunals is under consideration of the Government.

Review of Sixth Plan

6202. SHRI MADHAVRAO SCINDIA: Will the Minister of PLANNING be pleased to state:

(a) whether the Sixth Five Year Plan 1978—83 has been reviewed in the context of the progress made so far in its implementation;

(b) if so, what was the annual rate of growth achieved under the Plan during 1978-79 and 1979-80, in respect of industrial and agricultural production and how it compares with the targets laid down in the plan;

(c) what was the actual rate of growth in respect of *per capita* income and GNP during these years and how far it fell short of the targets; and

(d) whether Government propose to lay down revised targets in respect of these and other aspects for the rest of the plan period; if so, the details in this regard?

THE MINISTER OF PLANNING (SHRI N. D. TIWARI): (a) The Government has decided to give up the 1978—83 draft Plan and to formulate a new Sixth Five Year Plan for the period 1980—85.

(b) to (d). Do not arise.

Activities of Invention Promotion Board

6203. SHRI A. NEELALOHITHA-DASAN: Will the PRIME MINISTER be pleased to state:

(a) what are the activities of Invention Promotion Board;

(b) whether a new invention has been brought to the notice of the Board; and

(c) the procedure being adopted by the Board to assess it?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI

C. P. N. SINGH): (a) The Invention Promotion Board was merged with the National Research Development Corporation (NRDC) of India, 1973. The activities of NRDC now include the giving of prize awards and financial assistance to inventors for development of novel/interesting/technically feasible/commercially viable ideas; providing guidance to inventors in their patenting problem; holding invention essay and talent contests and publishing of monthly journal "Awishkar" (in Hindi) and "Invention Intelligence" (in English).

(b) During the year 1979-80, 114 cases were received for prize awards and 87 cases were received for financial assistance. During the same year 17 prizes were awarded and financial assistance was provided in 4 cases.

(c) NRDC receives applications from inventors about their inventions and these are first examined by NRDC. Thereafter, they are referred to experts in the field for an assessment following which the matter is placed for consideration and decision before the Prize Award and Financial Assistance Committee. Prize Awards are announced on the occasion of the Republic Day and Independence Day.

Filling up of Higher Posts by IPS Officers rather than by BSF Officers

6204. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a move to draft IPS Officers to the BSF for filling certain higher posts;

(b) if so, whether Government have assured that the IPS Officers have undergone the same type of vigorous training or orientation as the cadre officers of the BSF before taking their assignments in this Force; and

(c) if not, the reasons for which Government would like to have IPS Officers on deputation by disregarding the available talent in the BSF itself?